

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Customs Appeal No. 53069 of 2015

(Arising out of Order-in-Original No. 72/NK/Comm(G)/POLICY/2015 dated 12.05.2015 passed by the Commissioner of Customs (General), New Delhi)

DATE OF HEARING : 01.02.2017

DATE OF DECISION : 01.02.2017

M/s Trinetra Impex Pvt. Ltd.

Appellants

(Rep by Sh. Tarun Chawla, Adv.)

VERSUS

CC, New Delhi

Respondent

(Rep. by Sh. K. Poddar, DR)

**CORAM : HON'BLE MR. JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. ASHOK K. ARYA, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50593/2017

PER JUSTICE (Dr.) SATISH CHANDRA :

Shri Tarun Chawla, learned counsel for the assessee-Appellants, prays for withdrawal of the appeal. Shri K. Poddar, learned DR for the Department, has no objection. We, therefore, dismiss the appeal as withdrawn.

2. In the result, the appeal is dismissed.

(Dictated & pronounced in the open court)

**(ASHOK K. ARYA)
MEMBER (TECHNICAL)**

**(JUSTICE Dr. SATISH CHANDRA)
PRESIDENT**